

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.617/MP/2020

Subject : Petition under Section 86(1)(f) of the Electricity Act, 2003 for recovery of compensation deducted from BALCO purportedly towards non-supply of power.

Date of Hearing : **6.3.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : Bharat Aluminium Company Limited (BALCO).

Respondents : PTC India Limited and 2 Ors.

Parties Present : Shri Hemant Singh, Advocate, BALCO
Ms. Supriya Rastogi, Advocate, BALCO
Shri Harshit Singh, Advocate, BALCO
Ms. Lavnya Panwar, Advocate, BALCO
Shri Sidhant Kumar, Advocate, AP Discoms
Ms. Eksha Kashyap, Advocate, AP Discoms
Shri Keshav Singh, Advocate, PTCIL

Record of Proceedings

At the outset, the learned counsel for Respondent No.1, PTC, prayed for an adjournment on the ground of non-availability of the arguing/lead counsel due to personal difficulty. The said request was not opposed by the learned counsel for the Petitioner. Accordingly, the matter was adjourned.

2. The Petition will be listed for the hearing on **22.5.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)